

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

19.03.2013

OA No. 236/2013

Mr. Surendra Singh, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 08.03.2013 (Annexure A/1) whereby has been transferred RMS Ajmer to RMS Chail (Himachal Pradesh). Learned counsel for the applicant submits that applicant is a Commerce teacher and he has been transferred where Commerce subject is not being taught.

Heard the learned counsel for the applicant and perused the documents on record. In the interest of justice, I am of the view that the applicant is at liberty to make a representation to the respondents within a period of seven days from today raising all his grievances and in case such a representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to consider and decide the representation of the applicant expeditiously in accordance with the provisions of law but in any case within a period of one month from the date of receipt of the representation from the applicant. The respondents are further directed to maintain status quo as it exists today qua the applicant till the finalization of the representation of the applicant. However, if no representation is filed by the applicant within seven days then this interim direction given above shall stand automatically vacated after the expiry of seven days from today.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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